

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision : 09.09.2022**

**Misc. Application No. 755 of 2022  
And  
Appeal No. 312 of 2022**

Smt. Sushila Arvind Kabra  
21a/43, Shree Krishna Kunj Co-  
Op. Hsg. Ltd., Brindavan Society,  
Majiwada, Thane - 400 601.

..... Appellant

Versus

National Stock Exchange of India Ltd.  
Exchange Plaza, Block G, C 1,  
Bandra Kurla Complex, Bandra (East),  
Mumbai - 400 051.

... Respondent

Mr. Ashok Singh, Advocate with Ms. Mahi Lalka, Pravin Singh,  
Advocates for the Appellant.

Mr. Gaurav Joshi, Senior Advocate with Mr. Rashid Boatwalla,  
Ms. Samiksha Rajput, Advocates i/b MKA & Co. for the  
Respondent.

CORAM : Justice Tarun Agarwala, Presiding Officer  
Ms. Meera Swarup, Technical Member

Per : Justice Tarun Agarwala, Presiding Officer (Oral)

1. Learned senior counsel for the respondent Shri Gaurav Joshi  
states that they are withdrawing the impugned order dated January

31, 2022 and the committee will pass a fresh order in accordance with law.

2. In view of the aforesaid statement, the impugned order is set aside and the appeal is allowed. The matter is remitted to the committee to pass a fresh order after giving an opportunity of hearing to the appellant. In the circumstances of the case, parties shall bear their own costs.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Ms. Meera Swarup  
Technical Member

09.09.2022  
PTM